

[3418]

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 6892 OF 2013

Between:

T. Venkatesham, S/o. Naga Rajaiah, Aged about 70 years, Licencee of M/s
Guptha Khandasari Sugar Mill, Jangoan, Domakonda Mandal, Nizamabad
District

...PETITIONER

AND

1. Government of Andhra Pradesh, Represented by its Principle Secretary,
Industries and Commerce (Sugar) Department Secretariat, Hyderabad
2. The Commissioner Sugar and Cane, Commissioner, Hyderabad
3. The Assistant Cane Commissioner, Bodhan, Nizamabad District
4. The Tahsildar, Domakonda Mandal, Nizamabad District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of Mandamus declaring the demand notice dated 28-11-2012 in Lr. No. B/531/2003 of the 3rd respondent and the consequential attachment notice issued by the 4th respondent in B/4543/2011 dated 23-02-2013 is arbitrary, erroneous, unjust and unsustainable and violative of Articles 14,19 and 21 of the Constitution of India and consequently direct respondents not to initiate any proceedings against the petitioner.

I.A. NO: 1 OF 2013(WPMP. NO: 8630 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the demand notice dated 28-11-2012 in Lr. No. B/531/2003 of the 3rd respondent including the consequential attachment notice dated 23-02-2013 in B.4543/2011 issued by the 4th respondent, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI B.SITA RAM FOR SRI T.S.ANAND
Counsel for the Respondent Nos.1 TO 3: SRI VISHAL KUMAR, AGP FOR
INDUSTRIES & COMMERCE
Counsel for the Respondent No.4: GP FOR REVENUE

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.6892 of 2013

ORDER: *(per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B. Sita Ram, learned counsel represents
Mr. T.S. Anand, learned counsel for the petitioner.

Mr. Vishal Kumar, learned Assistant Government
Pleader for Mines, Industries and Commerce Departments
for respondent No.3.

Learned counsel for the petitioner has submitted that
the petitioner has expired.

The writ petition is accordingly dismissed as abated.

Miscellaneous applications, if any pending, shall stand
closed. There shall be no order as to costs.

**SD/- K. AMMAJI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI T.S.ANAND, Advocate [OPUC]
2. Two CCs to GP FOR INDUSTRIES & COMMERCE, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CD Copies

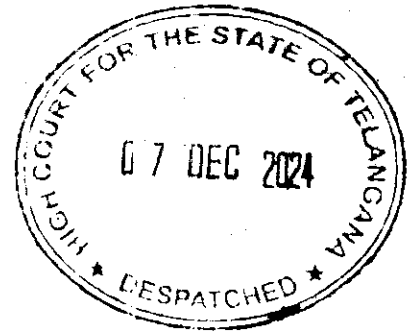
PSK.
GJP

HIGH COURT

DATED:02/09/2024

ORDER

WP.No.6892 of 2013



**DISMISSING THE WRIT PETITION
AS ABATED WITHOUT COSTS.**

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4/11/24*